

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-717 /ND/2019

(CA No.578/2019)

In the matter of :

Oriental Bank of Commerce

.. PETITIONER

Vs.

SidharthaBuildhome (P) Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 03.9.2019

Coram :


Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble member (Technical)

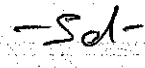
For the Petitioner /Op. Creditor : Mr. SK Sharma, Mr. Sabhay Choudhary, Advocates
For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel for the petitioner is present. CA No. 578/C-III/ND/2019 has been filed under Rule 48 (2) of NCLT Rules seeking for restoration of the Application which was dismissed for non-prosecution vide Order dated 06.8.2019 as the reasons espoused by Ld. Counsel for the Applicant/petitioner in the said Application is that due to heavy rain and massive traffic jam, he was not able to be present before this Tribunal which led to the dismissal of the main Company petition for non-prosecution. However, based on the reasons as narrated in the said application, we are not convinced as it is seen from record of proceedings, Ld. Counsel for the Corporate Debtor was present.

In the circumstances, this Application stand dismissed.


(K.K. Vohra)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit